

IN THE HIGH COURT OF JUDICATURE AT PATNA
Miscellaneous Appeal No.311 of 2018

Manisha Kumari

... .. Appellant.

Versus

Harendra Tiwary

... .. Respondent.

Appearance :

For the Appellant : Mr. Awadhesh Kumar, Advocate.
For the Respondent : Mr. Prasoon Shekhar, Advocate.
Mr. Ankit Kumar, Advocate.

CORAM: HONOURABLE MR. JUSTICE P. B. BAJANTHRI
and
HONOURABLE MR. JUSTICE SHAILENDRA SINGH
ORAL ORDER

(Per: HONOURABLE MR. JUSTICE P. B. BAJANTHRI)

24 25-08-2025 Appellant has demanded a sum of Rs.2 Crores and residential accommodation. On the other hand, respondent is prepared to pay a sum of Rs.20,00,000/-(Rupees Twenty Lakhs). Therefore, we have to draw inference that the matter cannot be settled amicably among the respective parties. Hence, both the respective counsels are hereby requested to address the matter on merit on the next date of hearing. They are hereby requested to peruse the Family Court Records and make their submission. Further, if they have not already determined the 8 factors in the light of **Parvin Kumar Jain vs. Anju Jain** reported in **2024 SCC OnLine SC 3678**, the same shall be apprised on the next date of hearing so as to assess in the event of any permanent alimony to be settled by this Court by determining the eight



factors in the case of **Parvin Kumar Jain vs. Anju Jain** (cited supra).

2. Re-list this matter on 01.09.2025.

3. Registry is hereby directed to put up the Family Court Records stated to have been received as per the status report.

(P. B. Bajanthri, J)

(Shailendra Singh, J)

P.S./-

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